

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.405/2015

Date of Decision: 20th July, 2018

CORAM: HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)
HON'BLE SMT RAVINDER KAUR, MEMBER (J)

Shri Sunil Pandurang Bharne
 Resident of H.N.641,
 Near District & Sessions Court,
 South Goa, Old Market,
 Margao Goa - 403 601.
 Presently employed as
 Superintendent of Customs
 (Preventive), Customs House,
 Marmagao -
 Harbour Goa.

... **Applicant**

(In Person)

VERSUS

1. The Union of India,
 Through Secretary (Revenue)
 Ministry of Finance,
 North Block, New Delhi 110 001.
2. The Chief Commissioner of
 Customs, New Customs House,
 Ballard Estate, Mumbai 400 001.
3. The Commissioner of Customs,
 Custom House, Mormugao,
 Harbour - Goa 403 803. ... **Respondents**

(By Advocate Shri V.S. Masurkar)

ORDER (ORAL)

PER: Dr. Bhagwan Sahai, MEMBER (A)

The respondents' Advocate has informed
 that as observed earlier in the order dated

24.04.2017, the applicant has already been granted the relief sought by him except payment of interest and that now even interest on the delayed payment has been paid to him. As such, he is left with no interest in the proceedings.

2. The record shows that on the last occasion i.e. on 24.04.2018 the applicant remained absent. Today also, he is not present. Therefore, it appears that the applicant is not interested in pursuing the OA.

3. With this, the OA stands disposed of. Parties may be informed accordingly.

(Smt Ravinder Kaur) (Dr. Bhagwan Sahai)
Member (J) Member (A)

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